

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No.

1138/92

Transfer Application No.

Date of Decision 19.9.1995

Gopal Tukaram & Ors.

Petitioner/s

Shri G.D.Samant.

Advocate for
the Petitioners

Versus

Union of India & Ors.

Respondent/s

Shri S.C.Dhawan for Shri Subodh Joshi.

Advocate for
the Respondents

CORAM :

Hon'ble Shri. B.S.Hegde, Member(J),

Hon'ble Shri. M.R.Kolhatkar, Member(A).

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?


(B.S. HEGDE)
MEMBER (J)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, BOMBAY.

Original Application No.1138/92.

Gopal Tukaram & Ors. ... Applicants.

V/s.

Union of India & Ors. ... Respondents.

Coram: Hon'ble Shri B.S.Hegde, Member(J),
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicants by Shri G.D.Samant.
Respondents by Shri S.C.Dhawan.

Oral Judgment:-

(Per Shri B.S.Hegde, Member(J)) Dt. 19.9.1995.

Heard Shri G.D.Samant, counsel for the applicants and Shri S.C.Dhawan holding for Shri Subodh Joshi, counsel for the Respondents.

2. The learned counsel for the applicants Shri Samant submits that there is no instructions from his clients. Since he has no instructions, he states that they may not be interested in pursuing with the matter any further. In the circumstances, the OA is dismissed for want of prosecution.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

B.S.Hegde

(B.S. HEGDE)
MEMBER(J).

B.